NATIONAL COMPANY LAW TRIBUNAL SINGLE BENCH CHENNAI



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 11/12/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

PETITION NUMBER

: CP/225,226,227/CAA/2017

NAME OF THE TRANSFEROR.

: SPI AVIATION SERVICES PVT LTD

NAME OF THE TRANSFEROR.

: TRANS INDIA POWER PVT LTD

NAME OF THE TRANSFEREE

: THINK MUSIC DIGITAL ENTERTAINMENT PVT

LTD

UNDER SECTION

: 230

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. M.R. THIAGARAJAN

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<u>ORDER</u>

Representative for the Applicant present and submitted the arguments in part. There are two observations which have been made by the Regional Director; one is relating to the increase of the authorized capital and another is about the object clause of the resulting company. The representative for the Applicant Companies is directed to file an affidavit to undertake to file the amended Memorandum of Association and Articles of Association and also clarify that the object clause of the Transferor Companies will be incorporated in the Memorandum of Association and Articles of Association of the resulting company. Accordingly, the amended Memorandum of Association and Articles of Association of the resulting Company will be filed with the RoC as per the procedure prescribed. The representative of the Applicant Companies is also directed to make payment of Rs.60,000/- as fee for payment to the Chartered Accountant to the Office of the Official Liquidator within a week. Put up on 18.12.2017 at 10.30 A.M.

MEMBER (JUDICIAL)

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